

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Transfer Petition (Civil) No. 54 of 2019

Sweta Devi @ Sweta Kumari	---	---	Petitioner
Versus			
Dinesh Kumar Singh	---	---	Opp. Party

CORAM: Hon'ble Mr. Justice Aparesh Kumar Singh

Through: Video Conferencing

For the Petitioner:	Mr. Sheo Kr. Singh, Advocate
For the Opp. Party:	Mr. Pran Pranay, Advocate

07/ 26.06.2020 Learned counsel Mr. Sheo Kumar Singh and Mr. Pran Pranay appear for the petitioner and the opposite party-husband respectively through Video Conferencing.

2. Learned counsel for the opposite party-husband states on instruction that application to withdraw Original Suit No. 304/2019 seeking restitution of conjugal rights has already been filed before the learned Family Court, Dhanbad after the previous order passed in this case, no order could be passed in the said application because these days, such applications are taken up from the drop box after 24 hours. In all likelihood, formal order of withdrawal of the suit would be passed on the next date fixed before the learned court below i.e. 15.07.2020.

3. In view of categorical statement made by the learned counsel for the opposite party-husband, learned counsel for the petitioner does not seek to press this petition for transfer of the Suit. Accordingly, the instant petition stands disposed of.

(Aparesh Kumar Singh, J)

Ranjeet/